

situated about 55 to 60 miles upstream of the Farakka Barrage, they are not likely to be submerged due to ponding.]

PEOPLE IN THE FILM INDUSTRY PAYING INCOME-TAX

*546. DR. (MRS.) MANGLADEVI TALWAR : Will the Minister of FINANCE be pleased to state :

(a) whether any outstanding amount is still to be realised from those assesses of the film industry on whom rupees one lakh or more Income-tax was assessed during the last five years; and

(b) if so, the amount still to be realised and the reasons therefor and the names of each of such assesses?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT) : (a) and (b) The required information is not readily available with the Government. It is being collected and will be laid on the Table of the House as early as possible.

CASE AGAINST SECULAR CO-OPERATIVE HOUSE-BUILDING SOCIETY LTD.

*547. SHRI KOTA PUNNAIAH : Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to refer to the answer to Unstarred Question No. 489 given in the Rajya Sabha on 27th February, 1968 and state :

(a) the names of the office bearers of the Secular Cooperative House-building Society Ltd., New Delhi against whom charges have been framed, and

(b) whether the Court has pronounced its judgment in this case?

THE MINISTER OF WORKS, HOUSING AND SUPPLY (SHRI JAGANNATH RAO) : (a) S/Shri B. R. Tyagi and P. C. Jain.

(b) No.

ADDITIONAL LEVY OF 0.50 PAISE ON GROUP IV COOPERATIVE HOUSE-BUILDING SOCIETIES, SHAHDARA

*548. SHRI DEVI SINGH :

SHRI K. C. PANDA :

SHRI CUNDAR MANI PATEL :

Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state :

(a) whether the Group IV Cooperative House-building Societies, Shahdara

has been asked to pay an additional levy of Re. 0.50 paise per sq. yd. (gross area) for the construction of zonal roads, over and above the premium of the land at Rs. 8 per square yard;

(b) if so, whether in view of the Delhi Administration's letter No. F. 15(222)/60-LSG, dated the 4th May, 1964 issued to these Societies, the aforesaid levy is in violation of the Original terms of Rs. 8 per square yard which is inclusive of departmental and other charges;

(c) whether the Delhi Administration has taken physical possession of the area and is in readiness with the work of alignment of roads; and

(d) whether the provision of inter-connecting services and common roads is not the responsibility of the Administration from the public funds allotted to it for implementing the Sectoral/Zonal Development under the Master Plan?

THE MINISTER OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI SATYA NARAYAN SINHA) : (a) Yes, Sir.

(b) Since the levy is meant to recoup the expenditure incurred on the construction of zonal/peripheral roads, it does not form part of the amount of premium. As such, there is no violation of the original terms at which lands were offered to the societies.

(c) The work of alignment of roads in Shahdara area will be undertaken as soon as the acquisition proceedings have been completed.

(d) No, Sir.

REFUGEE CONTRACTORS OF GOVERNMENT CYCLE STANDS

*549. CHAUDHARY A. MOHAMMAD : Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state :

(a) whether it is a fact that there have been representations from refugee contractors of Government Cycle Stands in New Delhi that they should also be treated at par with displaced persons who are allowed to retain the contract on payment of royalty of Re. 1 per cycle per annum;

(b) if so, whether a decision has been taken in the matter; and